

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-1  
IB- 448 /(ND)/2021

IN THE MATTER OF:

Union Bank of India

Vs.

Hem Singh Bharana (Era Infra Engineering Ltd)

....DEBTOR

...RESPONDENT

SECTION

U/s 95 (1)

Order delivered on 17.8.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner : Mr. Sanjeev Panda Advocate with Mr.. Sumit Shukla RP for applicant

For the CD :

For the Intervener :

ORDER

Heard the submissions made by the Counsel for the petitioner and perused the Paper Book.

This is an Application filed under Section 95 (1) of IBC, 2016. The Applicant has suggested the name of Mr. Sumit Shukla as the Resolution Professional in the matter.

Order in the matter is **reserved** and the requirement of issue of Notice to the Insolvency Resolution Professional is dispensed with as the IRP is present in person at the time of virtual hearing of the matter.

— Sd —

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)  
MEMBER (JUDICIAL)

Surjit